

This was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.

Terrorists technologically more advanced than Delhi Police

2393. SHRI GOVINDRAO ADIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that criminals and terrorists are much ahead of the Delhi Police when it comes to technology;

(b) whether online social networking has become a big tool for criminals and terrorists now; and

(c) how is Delhi Police/Ministry going to counter the challenge posed by the technology?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Delhi Police is well-equipped and is countering the criminals and terrorists by their professional approach.

(b) and (c) Yes, Sir. The criminals and terrorists are using online social networking. Delhi Police, however, is continuously upgrading its technological strength by inducting latest components/gadgets to counter the challenge.

Increasing cases of honour killing in North India

†2394. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the incidents of honour killing have increased North India in Haryana, Punjab and Western Uttar Pradesh;

(b) if so, the details thereof;

(c) whether Government has chalked out any plan to tackle this situation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), data for honour killing is not maintained separately by NCRB.

Hon'ble Supreme Court in its judgment in *Arumugam Servai versus State of Tamil Nadu* (Criminal Appeal No. 958 of 2011) has directed that "we directed the administrative and police officials to take strong measures to prevent such atrocious acts. If any such incidents happen,

†Original notice of the question was received in Hindi.

apart from instituting criminal proceedings against those responsible for such atrocities, the State Government is directed to immediately suspend the District Magistrate/Collector and SSP/SPs of the district as well as other officials concerned and chargesheet them and proceed against them departmentally....".

Ministry of Home Affairs *vide* letter no. 24013/34/2011 -SC/ST-W dated 20th April, 2011 directed the State Governments to ensure strict compliance of Supreme Court directions.

Ministry of Home Affairs has also sent a detailed advisory dated 4th September, 2009 to all States/UT Governments wherein States have been directed, *inter alia*, to take comprehensive review of the effectiveness of the machinery in tackling the problem of violence against women, and to take appropriate measures to curb the 'Violation of Women's Rights' by so called honour killings and to prevent forced marriage in some Northern States.

Irregularities in operation of lotteries in Kerala

2395. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to the unstarred question no. 2394 given in the Rajya Sabha on 24 August, 2011 and state:

(a) the violations in the operation of lotteries run by Sikkim and the Royal Government of Bhutan, as pointed by Kerala to the Government of India from 2006 to 2010;

(b) the irregularities rectified by Government of Sikkim and confirmed by Royal Government of Bhutan;

(c) the authorized operating/selling agents of the above lotteries in Kerala during the period from 2006 and 2010;

(d) the estimated amount of unlawful financial gains made by the above agents through the operation of other-State paper lotteries in Kerala during the above period; and

(e) whether the same agents have been selling lotteries in any other State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) As per the information received from the Government of Kerala, the violations prevalent in the operation of other State lotteries have been brought to the notice of the concerned Governments, *i.e.*, the State of Sikkim and the Royal Government of Bhutan in time. The major obligations vested in the hands of the State by law were delegated to the promoters and the promoters freely printed and conducted business on their own. The State of Sikkim and the Royal Government of Bhutan offered prizes on double and triple digits and by